

**COMMITTEE ON PRIVATE  
MEMBERS' BILLS AND  
RESOLUTIONS  
(1954—55)**

**TWENTY-FIRST REPORT**



**LOK SABHA SECRETARIAT  
NEW DELHI  
*March, 1955.***

**MEMBERS OF THE COMMITTEE ON PRIVATE MEMBERS' BILLS  
AND RESOLUTIONS**

1. Shri M. Ananthasayanam Ayyangar (*Chairman*).
2. Shri Nemi Chandra Kasliwal
3. Shri P. Natesan
4. Shri Raghunath Singh
5. Shri Nageshwar Prasad Sinha
6. Shrimati Ammu Swaminadhan
7. Shri Choithram Partabrai Gidwani
8. Dr. Natabar Pandey
9. Shri Tridib Kumar Chaudhuri
10. Shri Ganesh Sadashiv Altekar
11. Shri Goswamiraja Sahdeo Bharati
12. Shri Narendra P. Nathwani
13. Shri C. R. Basappa
14. Shri B. H. Khardekar
15. Shri T. B. Vittal Rao.

**SECRETARIAT:**

1. Shri N. C. Nandi—*Deputy Secretary*
2. Shri V. Narasimhan—*Under Secretary*

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**O**N behalf of the Committee on Private Members' Bill and Resolutions, I, having been authorised by the Committee, present this, their Twenty-first Report.

2. The Committee met on the 28th February, 1955 for categorisation of two Bills (*vide Appendix I*) under Rule 44(1) (b) and for allocation of time for discussion of nine Bills (*vide Appendix II*) under Rule 44(1) (c) of the Rules of Procedure. The Committee also considered a letter received from Shri Nand Lal Sharma requesting that his Bill (*viz.*, Prevention of Cow Slaughter Bill) might be reclassified from category B to category A.

## **II. Categorisation of Bills**

3. The Committee invited the members-in-charge of the two Bills for categorisation and the representatives of the Ministry concerned to present their views before them on those Bills.

4. After hearing the view points of the members-in-charge of the Bills and the representatives of the Ministry concerned and considering all aspects in regard to the Bills, the Committee placed both the Bills under Category B (*vide Appendix I*), in accordance with the principles for categorisation as laid down in their Eighth Report.

## **III. Allotment of time to Bills**

5. The members-in-charge of the nine Bills for which allocation of time was to be made were invited to be present at the meeting. Four of them attended the meeting.

6. The Committee having considered all aspects, allotted time for each Bill as shown in Appendix II.

## **IV. Reclassification of Bill**

7. The Committee then considered a letter from Shri Nand Lal Sharma requesting that the categorisation of his Bill relating to the Prevention of Cow Slaughter might be changed. The Bill had been placed in category B by the Committee in their Eighth Report, subject to review, if circumstances demanded after the disposal of the Indian Cattle Preservation Bill by Seth Govind Das. As the latter Bill which was still pending, had been fully discussed in the House, and only recently, the Committee was of the opinion that it was not necessary to change the classification of Shri Nand Lal Sharma's Bill from category B to category A.

## **V. Recommendations**

8. The Committee recommend:—

- (i) that the classification by the Committee of the two Bills as shown in Appendix I be agreed to by the House;
- (ii) that the time allotted by the Committee for the discussion of each of the nine Bills included in Appendix II be agreed to by the House; and

(iii) that the original classification of the Bill to prevent Cow Slaughter by Shri Nand Lal Sharma need not be changed from category B to category A.

**GANESH SADASHIV ALTEKAR.**

**NEW DELHI;**

*The 2nd March, 1955.*

## APPENDIX I

### Bills Assigned Category B

Sl. No.	Name of the Bill	Bill No.	Remarks
1	The Indian Penal Code (Amendment) Bill. ( <i>Amendment of section 497</i> ) by Shri Fulsinhji B. Dabhi.	56 of 1954. ✓	
2	The Indian Converts (Regulation and Registration) Bill by Shri Jethalal Harikrishna Joshi.	59 of 1954. ✓	

## APPENDIX

### Allocation of time for discussion of Bills.

Sl. No.	The name of the Bill and the member-in-charge	Time allotted by the Committee
1	Handloom Industry (Improvement and Protection) Bill by Shri S. V. Ramaswamy. (Bill No. 125 of 1952).	2 hours.
2	Sri Kashi Viswanath Mandir Bill by Shri Raghunath Singh. (Bill No. 54 of 1953).	1½ hours.
3	Suppression of Immoral Traffic and Brothels Bill, by Her Highness Rajmata Kamlendu Mati Shah. (Bill No. 36 of 1953).	2½ hours.
4	Indian Penal Code (Amendment) Bill. ( <i>Insertion of new sections 295B, 295C and 295D</i> ) by Shri Vishnu Ghanashyam Deshpande. (Bill No. 13 of 1954).	2 hours.
X	Prevention of Juvenile Vagrancy and Begging Bill by Shri M. L. Dwivedi (Bill No. 81 of 1952).	1½ hours.
X	Indian Registration (Amendment) Bill. ( <i>Insertion of new section 204</i> ) by Shri Satis Chandra Samanta, (Bill No. 95 of 1952).	1½ hours.
X	Titles and Gifts from Foreign States ( <i>Penalty for Acceptance</i> ) Bill by Shri C. R. Narasimhan. (Bill No. 39 of 1953).	2 hours.
8	Electricity (Supply) Amendment Bill. ( <i>Amendment of section 77 etc.</i> ) by Shri Sadhan Chandra Gupta. (Bill No. 19 of 1954).	2½ hours.
9	Women's and Children's Institutions Licensing Bill by Shrimati Jayashri Raji, Her Highness Rajmata Kamlendu Mati Shah and Shrimati Indira A. Maydeo. (Bill. No. 31 of 1953).	1 hour. In Supersession of the time allotted by the Committee to this Bill in their Nineteenth Report.

### APPENDIX III

**Motion re : Adoption of the Twenty-first Report of Committee on Private Members' Bills and Resolutions.**

The following motion was moved by Shri Ganesh Sadashiv Altekar and was adopted by the House on the 4th March, 1955:—

**"That this House agrees with the Twenty-first Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 2nd March, 1955."**

[L.S. Deb., dated 4th March, 1955.]